

## 1 CONC-4570-2023 IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR BEFORE HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE ON THE 19<sup>th</sup> OF MARCH, 2025 CONTEMPT PETITION CIVIL No. 4570 of 2023

## *SMT. RITU ARYA Versus SHRI NEERAJ MANDLOI AND OTHERS*

Appearance:

Shri Prashant Sharma - Advocate for the petitioner.

Shri Raghvendra Dixit, learned counsel for the respondent [R-5].

Shri Harshavardhan Topre - Advocate for the respondent [R-4].

Shri Karan Virwani - Advocate for the respondent [R-1].

## <u>ORDER</u>

The present contempt petition arises out of alleged willful and deliberate disobedience of the order dated 07.01.2021 passed by the Coordinate Bench in W.P. No.20543/2018.

In the wake of the compliance report having been brought on record by respondent No.5, nothing survives in this contempt petition to address upon.

Hence, the contempt petition is dismissed. Rule Nisi stands discharged.

In case, the petitioner has any grievance still subsisting with regard to the compliance report, he is granted liberty to challenge the same afresh in accordance with law.

## (MILIND RAMESH PHADKE) JUDGE



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